

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

Environment Remediation Plan Prepared by the Joint Committee, in Compliance to the Directions of Hon'ble NGT order dated 25.04.2025 in the matter of O.A. No. 1137/2024 (I.A No. 229/2025) titled Neelam Rani and Ors Versus State of Punjab.

1.0 Background :

The present matter arises from a letter petition dated 08.02.2024 submitted by Ms. Neelam Rani and several other residents of Village Mehraban, Rahon Road, Ludhiana Punjab, highlighting serious environmental concerns against M/s Bharti Scientific Dyers, a dyeing industry located at Village Meharban, Main Rahon Road, Ludhiana, Punjab is discharge effluent causing water pollution. The complainants alleged that:

- i. The chimney installed in the unit was of inadequate height, causing air pollution due to emission of black smoke.
- ii. The Effluent Treatment Plant (ETP) was of below requisite capacity and often remained non-operational, resulting in discharge of untreated effluent into the environment.
- iii. These lapses were leading to air and water pollution, thereby creating serious health hazards for the local population of the village.

Taking cognizance of these allegations, the Hon'ble National Green Tribunal (NGT) registered Original Application No. 1137/2024 and constituted a Joint Committee comprising the District Magistrate, Ludhiana, and the Punjab State Pollution Control Board (PSPCB) to verify the factual position and submit a report.

2.0 Finding of the Earlier Constituted Joint Committee vide Order dated 18.11.2024:

A Joint Committee was constituted by the Hon'ble National Green Tribunal, comprising the District Magistrate, Ludhiana, and the Punjab State Pollution Control Board, to ascertain the factual position and assess the environmental issues arising out of the operations of M/s Bharti Scientific Dyers, Village-Meharban, Rahon Road, Ludhiana (Punjab), and to submit a report. The Joint Committee's inspection the site on 12.12.2024 and submitted its factual reports dated 21.01.2025 to the Hon'ble NGT. The finding of the joint committee showed that deficiencies in compliance with environmental norms, including exceedance of BOD and COD standards in treated effluent. Thus, the industry was found in violation of the Water

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(Prevention & Control of Pollution) Act, 1974. Consequently, PSPCB revoked the unit's consent to operate and ordered closure of operations under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

In light of these Joint Committee findings, the Hon'ble Tribunal Principal Bench directed vide order dated 25.04.2025 that preparation of an Environmental Remediation Plan (ERP) by a new Joint Committee comprising PSPCB, CPCB and the District Magistrate, Ludhiana, with PSPCB as the nodal agency. The ERP is intended to address the environmental damage caused by the unit's violations and to outline measures for remediation, restoration, and long-term compliance.

3.0 The Hon'ble National Green Tribunal, in its judgment dated 25.04.2025, directed as under:

Para-18: However, in the facts and circumstances of the case as stated above, we find that violations have been found on the part of Project Proponent as per Joint Committee report and therefore, consent was revoked and closure order was passed but for past violations, by applying the principle of 'Polluter Pays', no environmental compensation has been computed and imposed upon Project Proponent.

Para-19 : We accordingly direct PSPCB to take appropriate steps for computation/imposition of environmental compensation by application of principle of 'Polluter Pays' after giving due opportunity of hearing to Project Proponent and pass appropriate order within two months and thereafter if any environmental compensation is imposed, recover the same and utilize the said amount for rejuvenation/remediation of damaged environment in accordance with environment remediation plan which shall be prepared by Joint Committee comprising PSPCB, Integrated Regional Office, CPCB at Chandigarh and District Magistrate Ludhiana wherein, PSPCB shall be the nodal authority for coordination and complaint. The said plan shall be prepared within one month from the date of recovery of environmental compensation and executed within three months thereafter.

Para 20: Compliance report shall be submitted with Registrar General of this Tribunal by 30.09.2025 by PSPCB. The Registrar General, if finds that any order is required to be passed, shall place the matter before the Bench.

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Para 21 : With the above directions / observations, this O.A is disposed of.

4.0 Action to be taken to Ensure Compliance with the Hon'ble NGT order dated 25.04.2025:

4.1 Joint Committee(s) constitutes vide its order dated 25.04.2025:

In compliance with the Hon'ble NGT order dated 25.04.2025, a Joint Committee comprising representatives from PSPCB, CPCB, RD Chandigarh and District Magistrate Ludhiana. The constitute joint committee shall be prepared an Environmental Remediation Plan damage due to discharge of the effluent. This plan aim to restore the environmental damage caused due to past violation of the prescribed norms. Accordingly, a joint committee comprising of following members is constituted:

1. Mrs. Jasleen Bhullar, (PCS), SDM East Ludhiana (DC Ludhiana Representative)
2. Er. J.P. Meena, Scientist- 'E', CPCB, RD, Chandigarh (Representative From CPCB)
3. Er. Jaspal Singh, Environmental Engineer, PPCB, Regional Officer-III, Ludhiana.

4.2 Scope of the Committee:

- i. To assess and prepare an Environmental Remediation Plan for remediating the environmental degradation caused due damage of the past violation.
- ii. Utilization of Environmental Compensation: The entire amount of Environmental Compensation recovered from the project proponent(s) for violations under environmental laws shall be utilized exclusively for the execution of the said remediation plan.

4.3 Fact Examined by New Joint Committee Constituted vided order dated 25.04.2025 :

In compliance with the Hon'ble NGT order dated 25.04.2025, the Joint Committee comprising representatives from PSPCB, CPCB (Regional Directorate, Chandigarh) and the District Magistrate, Ludhiana was constituted for preparation of the Environmental Remediation Plan. In this regard, the Joint Committee examined the previous reports in the matter and identified the following issues responsible for affecting the environment.

- i. The Effluent Treatment Plant (ETP) installed in the industry failed to achieve the prescribed discharge standards, as the analyzed concentrations of COD (279 mg/l) and BOD (55 mg/l) exceeded the permissible limits of 250 mg/l and 30 mg/l, respectively, as stipulated by MoEF&CC/CPCB/PPCB. Accordingly, the industry was found in violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974. The discharge of inadequately treated effluent onto the plantation area poses a risk of soil and groundwater contamination.

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- ii. Past instances of black smoke emissions from the 07 TPH boiler due to the use of unauthorized fuel were noted, highlighting the need to verify the adequacy of the APCD operation, including the performance of the stack of 100 feet above ground level. However, the industry has achieved compliance with the prescribed emission standards of MoEF&CC / CPCB / PPCB. The concentration of Particulate Matter (PM) was analyzed as 486 mg/Nm³ against the permissible limit of 500 mg/Nm³. Accordingly, the industry was found complying with the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
- iii. Assessment of potential soil contamination resulting from wastewater disposal and evaluation of the plantation health developed under Karnal Technology in their premise two pockets.

4.4 Meetings of Joint Committee(s) members to work out framework of Environmental Remediation Plan.

(i) First Meeting of the Joint Committee and site visit of the unit:

The Joint Committee convened its first meeting on 18.09.2025 at the office of the SDM (East), Ludhiana, to deliberate on the matter and initiate preparation of an Environmental Restoration Plan, as directed by the Hon'ble NGT. Thereafter, the Committee has been carried out a site inspection of the unit to assess compliance with respect to the effluent treatment system, air pollution control systems, and the plantation area utilizing treated effluent. During the inspection, the plant was found to be non-operational; the plantation area was observed to be flooded with treated effluent and several plants were dead. The unit is a small-scale industry engaged in the dyeing of fabric and yarn.

It was further noted that the unit has not provided a proper effluent distribution system and has also not prepared an irrigation management plan as per CPCB guidelines for the "Utilization of Treated Effluent for Irrigation" within its premises, indicating improper effluent utilization and inadequate environmental safeguards with potential impacts on soil and groundwater.

(ii) Second Meeting of the Joint Committee for Finalization of Environmental Remediation Plan:

A second meeting of the Joint Committee was held on 16.01.2026 at the office of the SDM (East), Ludhiana, to deliberate on the inspection findings, discuss the environmental implications of the observed deficiencies, and progress towards the

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5.0 Action taken by PPCB for Imposition and Recovery of the EC from the Project Proponent:

The Environmental Compensation of Rs.6,30000/- has been imposed on the industry vide board letter no 5442 dated 18.09.2025. The industry was directed to deposit this Environmental Compensation within 15 days, However the industry yet has not deposited the Same with the Board. The further action in this regard is under process.

A copy of the order regarding imposition of EC is enclosed herewith as **Annexure A**.

6.0 Preparation of Environment Remediation Plan (ERP) and Scope of the Area:

6.1 Preparation Irrigation Management Plan for Disposal of Treated Effluent:

The unit shall develop a plantation using Karnal Technology for the disposal of treated effluent, which facilitates safe and sustainable utilization of treated wastewater for irrigation when operated under controlled and scientifically managed conditions. During the site inspection conducted on 18.09.2025, the Joint Committee observed that the plantation area exhibited pockets of stagnation of treated effluent and the presence of dead trees, indicating poor maintenance; ridges and furrows were also not properly maintained. To ensure proper effluent disposal and environmental safeguards, the plantation area is required to be strengthened through re-plantation and gap filling with native or wastewater-tolerant species (such as eucalyptus, poplar, and other suitable native species).

Soil and nutrient management measures, including the application of bio-fertilizers, organic manure, and gypsum (in case of elevated SAR/RSC levels), along with periodic soil aeration and mulching, are recommended. Proper maintenance of ridges and furrows is essential to avoid stagnation and improve hydraulic loading; expansion of the plantation area may also be considered for optimal handling of the full effluent load.

Furthermore, an Irrigation Management Plan (IMP) must be prepared with the assistance of a subject-matter expert, in compliance with CPCB Guidelines for "Utilization of Treated Effluent in Irrigation", detailing effluent distribution arrangements (including during no-demand periods) and crop-wise/yearly effluent utilization. Regular maintenance practices, such as scheduled irrigation with treated effluent, fencing, and plant protection measures, shall also be ensured. Soil and groundwater quality shall be monitored on a quarterly basis, while survival and growth performance of plantation species shall be assessed periodically, with compliance reports on effluent, soil, and groundwater quality submitted to PPCB twice yearly (January and July).

6.2 Groundwater Protection & Monitoring :

To assess and safeguard groundwater resources from potential impacts arising from the utilization of treated effluent, the industry shall install piezometer/observation wells at upstream and downstream locations of plantation area. The installation shall be undertaken with the assistance of the Punjab

Water Regulatory Development Authority (PWRDA) to ensure proper siting and compliance with hydrogeological norms. These piezometers shall be used for periodic monitoring of groundwater quality and for comparing upstream and downstream conditions to detect any percolation-induced contamination. The monitoring data shall be recorded, analyzed for trends, and submitted to PPCB as part of the environmental compliance and restoration mechanism.

6.3 Proposal for Installation of (RO + Water Cooler) System through EC Funds for Safe Drinking Water at Government Primary School, Village Meharban Block Mangat-2 Ludhiana (Punjab) : Installation of a Reverse Osmosis (RO) unit followed by a water-cooler system is proposed for filtration and provide safe drinking water at the Government Primary School, Village Meharban, Ludhiana (Punjab). The proposal aims to ensure access to clean and potable water for the students, with the reported school strength being approximately 870.

6.4 Proposal for Installation of (RO + Water Cooler) System through EC Funds for Safe Drinking Water at Government Middle School, Village Meharban Ludhiana (Punjab) : Installation of a Reverse Osmosis (RO) unit followed by a water-cooler system is proposed for the filtration and provision of safe drinking water at the Middle School, Village Meharban. The measure aims to ensure access to clean and potable water for students, with the reported school strength being approximately 375.

6.5 Utilization of Environmental Compensation Fund (EC) for Upgradation of Health Care Facilities for the Local Population:

The Environmental Compensation Fund may be allocated to the Arogya Ayushman Kendra (AAK), Khawjake, Ludhiana for strengthening primary health care infrastructure and services for the local population of the village. The allocation shall support improved access to medical screening, water-borne and pollution-related disease diagnostics, health awareness, preventive care, and essential medical interventions. These measures are expected to mitigate health impacts associated with environmental pollution and contribute to long-term community health and welfare. The Arogya Ayushman Kendra (AAK) has provided a list of items for procurement, and the Committee has allocated an amount of ₹1.50 lakh for the purpose. The proposed amount may be utilized for procuring essential Basic Clinical Assessment Equipment, Diagnostic Equipment (non-consumable devices), and Emergency & Support Devices. The tentative quantities and indicative costs of the same are presented below.

S. No	Items	Quantity	Approx. Cost
A	Basic Clinical Assessment Equipment		
i.	Digital Thermometer	05	2500
ii.	BP Apparatus (Digital)	03	9000
iii.	Pulse Oximeter	04	6000
iv.	Adult Weighing Machine	01	2000
v.	Pediatric Weighing Scale	01	4000
vi.	Stadiometer (Height Scale)	02	6000
vii.	Stethoscope (Med-grade)	03	4000
	Total		33,500

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B	Diagnostic Equipment		
i.	Glucometer Device (without strips counted)	02	4000
ii	Hemoglobinometer (Hemo Cue type)	01	35000
iii	Urine Analyzer (Semi-auto)	01	36000
iv	Nebulizer Machine	03	3000
	Total		78000
C	Emergency & Support Devices		
i.	Oxygen Cylinder (Small Portable) or Oxygen Concentrator (Basic)	01	2500
ii	Wheelchairs	02	16000
iii	Examination Table / Beds	02	20000
	Total		38500

7.0 Summary of the Environmental Restoration Plan:

S. No	Activity/Action Points	Proposed Work	Time line	Proposed Budget	Responsibility
1	Preparation of Irrigation Management Plan and Development of Plantation area for proper Disposal of Treated Effluent	Preparation of the irrigation management plan and Development of Plantation area in consultation with the agricultural scientist or agriculture university/ institute and submit IMP to PPCB. Proper Effluent distribution system to avoid stagnation of the water in the area	3 months	1.4 Lakh	Industry through reputed agricultural scientist or agriculture university
3	Groundwater Protection & Remediation	Install upstream & downstream piezometers with assistance of PWRDA Monitor groundwater quality periodically. Compare upstream vs downstream for impact detection. Submit results to PSPCB under compliance reporting.	3 Months	1 Lakh	Industry with help of PWRDA
4.	Proposal for Installation of RO + Water Cooler	Installation of RO followed by Water-Cooling System at	2	1.4 Lakh	Block Primary Education

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	System for Safe Drinking Water at Government Primary School, Village Meharban	Primary School, Village Meharban. Purpose Safe drinking water filtration from groundwater. The Primary school, Village Meharban has an approximate enrollment of 870 students.			Officer (BPEO) Mangat-2 Ludhiana
5.	Proposal for installation of RO + Water-Cooler System for safe Drinking at Government Middle School, Village Meharban, Ludhiana	Installation of RO followed by Water-Cooling System at Middle School, Village Meharban. Purpose Safe drinking water filtration from groundwater. The Government Middle school, Village Meharban has an approximate enrollment of 375 students.	2	1.0 Lakh	Block Primary Education Officer (BPEO) Mangat-2 Ludhiana
6	Utilization of Environment Compensation Fund for Upgradation of the Health care Facilities for the local population of the village.	AAK submitted a list of essential medical equipment and the Committee allocated ₹1.50 lakh for procurement of basic clinical assessment devices, diagnostic equipment (non-consumables), and emergency support items. Tentative quantities and indicative costs are mentioned.	3	1.5 Lakh	SMO, CHC Koom Kalan
Total				6,30000/-	
Note: This Plan will be implemented within three months after the deposit of Environmental Compensation by the unit.					

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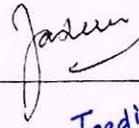
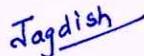
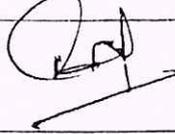
Prayer:

The Constituted Joint Committee has prepared a Technical Environmental Remediation Plan (ERP) based on earlier reports, fact-finding studies, and site visit observations. The Hon'ble NGT, vide its order dated 25.04.2025, designated the PPCB as the Nodal Agency for preparation, coordination, and compliance of the Environmental Restoration Plan.

Environmental Compensation amounting to ₹6,30,000/- has been imposed on the Project Proponent by PPCB. Further, the industry was directed to deposit the said Environmental Compensation; however, the EC amount has not yet been deposited with the Board.

This Environmental Remediation Plan (ERP) shall be implemented within three months after the deposit of Environmental Compensation by the industry.

Joint committee: As per order of the Hon'ble NGT Principal Bench, New Delhi dated 25.04.2025)

Name & Designation	Organization / Institutes / Departments	Signature
Mrs. Jasleen Bhullar, PCS	SDM (East) Ludhiana	
Er. J.P. Meena, Scientist- 'E'	CPCB, Regional Directorate, Chandigarh	 Jagdish
Er. Jaspal Singh, EE	PPCB, Regional Office-3, Ludhiana (PPCB Nodal Agency)	



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2025/5443

Registered.

Dated 18/09/25

To

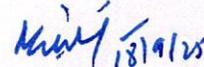
M/s Bharti Scientific Dyers,
Rahon Road, Meharban, Ludhiana.

Subject: Imposition of Environmental Compensation upon M/s Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana for violation of provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Please find enclosed order no. 422 dated 18.09.2025 passed by the Competent Authority of the Punjab Pollution Control Board, whereby, the Environmental Compensation amounting to Rs. 6,30,000 /- (Rs. Six Lacs Thirty Thousand) has been imposed upon the industry for violation of provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for the period from (05.06.2024 to 30.08.2024 and 12.12.2024 to 21.01.2025), for information and compliance. It is requested to deposit the Environmental Compensation, within 15 days, from the date of receipt of this order.

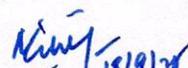
DA/as above

Endst. No. 5443


Environmental Engineer
Dated 18/09/25

A copy of the above alongwith order no. 422 dated 18.09.2025 is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action. He is requested to get the copy of the above said order received by the industry.

DA/as above


Environmental Engineer



No. 422

Dated. 18/9/25

Subject: Imposition of Environmental Compensation upon M/s Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana for violation of the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Order

The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the rules made there under in the State of Punjab. The main objective of the Board is maintaining or restoring the wholesomeness of water, the preservation of the quality of air and the protection and improvement of the environment.

- 2) The Government of India, Ministry of Environment, Forest & Climate Change (MoEF&CC) has declared various clusters in the Country as Critically Polluted Areas (CPA), Severely Polluted Area (SPA) based on Cumulative Environmental Pollution Index (CEPI) score. Due to increased industrialization, activities of the Industrial units and some other identical reasons, Ludhiana city has been declared as Critically Polluted Area by the Central Pollution Control Board.
- 3) M/s Bharti Scientific Dyers, situated in Rahon Road, Meharban, Ludhiana was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/LDH3/2024/27098827 dated 07.11.2024, which had expired on 06.05.2025.
- 4) In compliance of the orders passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 1137/2024 titled as "Neelam Rani & Others vs State of Punjab" on 18.11.2024, the Deputy Commissioner, Ludhiana dated 29.11.2024 constituted a team comprising of Sub Divisional Magistrate, Ludhiana (east) and the concerned Environmental Engineer of the Board. Accordingly, the team visited the industry on 12.12.2024 and effluent sample from the outlet of Effluent treatment plant was collected. As per the analysis report, the concentration of various parameters outlet were found as pH= 7.7, TSS =28 mg/l, TDS = 1205 mg/l, COD = 279 mg/l, BOD =55 mg/l, O&G = 8.2 mg/l,

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

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Sulphide = 1.8, Phenolic Compound = BDL, Ammonical Nitrogen = 16, Total Chromium = BDL and Sodium Absorption Ratio = 8.9. As per the report the parameters of BOD and COD were found to be beyond the prescribed limit of 30 & 250 mg/l. Thus, the industry was violating the provision of the Water (Prevention & Control of Pollution) Act, 1974.

5) Accordingly, the Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 was revoked vide letter no. 257 dated 17.01.2025. Also, directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued to the industry for closure vide letter no. 259 dated 17.01.2025 and to PSPCL Authorities to disconnect the electric supply available to the industry vide letter no. 261-62 dated 17.01.2025.

6) The report of the Joint Committee dated 21.01.2025 was submitted before the Hon'ble NGT. During proceedings of the case several orders were passed by the Hon'ble Tribunal. Finally, the Hon'ble NGT disposed of the matter vide order dated 25.04.2025. The relevant paras of the order dated 25.04.2025 are reproduced as under:-

“17. In the circumstances, we direct that it is open to Project Proponent to move such application as permissible in law in the light of the subsequent events and competent authority-PSPCB may pass appropriate order in accordance with law expeditiously.

18. However, in the facts and circumstances of the case as stated above, we find that violations have been found on the part of Project Proponent as per Joint Committee report and therefore, consent was revoked and closure order was passed but for past violations, by applying the principle of ‘Polluter Pays’, no environmental compensation has been computed and imposed upon Project Proponent.

19. We accordingly direct PSPCB to take appropriate steps for computation/imposition of environmental compensation by application of principle of ‘Polluter Pays’ after giving due opportunity of hearing to Project Proponent and pass appropriate order within two months and thereafter if any environmental compensation is imposed, recover the same and utilize the said amount for rejuvenation/remediation of damaged environment in accordance with environment remediation plan which shall be prepared by Joint Committee comprising PSPCB, Integrated Regional Office, CPCB at Chandigarh and District Magistrate, Ludhiana wherein, PSPCB shall be the nodal authority for



coordination and complaint. The said plan shall be prepared within one month from the date of recovery of environmental compensation and executed within three months thereafter.

20. Compliance report shall be submitted with Registrar General of this Tribunal by 30.09.2025 by PSPCB. The Registrar General, if finds that any order is required to be passed, shall place the matter before the Bench.

21. With the above directions/observations, this O.A is disposed of.

7) Later on, the industry applied for Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 and taking into consideration the compliances of the environmental laws made by the industry, the consent was granted vide no CTOW/Fresh/LDH3/2025/28535164 dated 19.05.2025 having validity upto 18.11.2025. Also, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued to the PSPCL authorities vide letter no. 3312-12 dated 19.05.2025 to restore the electric connection of the industry temporarily upto 18.11.2025.

8) In compliance of orders dated 25.04.2025 passed by the Hon'ble NGT in O.A no. 1137 of 2024, a show cause notice for imposition of Environmental Compensation for violation of the provisions of Water (Prevention & Control of Pollution) Act, 1974 was issued to the industry with an opportunity of personal hearing before the Chairperson of the Board on 08.07.2025. During hearing, the Senior Environmental Engineer, Zonal Office-2, Ludhiana apprised the Chair that earlier the industry was visited by the officer of the Board on 05.06.2024 and stack emission sampling of the boiler as well as the wastewater sampling of the ETP installed by the industry was carried out during the visit. However, the industry was found non-complying with the air emission/ wastewater discharge standards as prescribed by the Board. Accordingly, directions u/s 31-A of the Air Act, 1981 were confirmed for disconnection of electricity supply available with the industry on 16.08.2024. In compliance of the said directions, the PSPCL Authorities disconnected the electricity supply available with the industry on 30.08.2024. Thereafter, the electricity connection of the industry was temporarily restored on 07.11.2024. Further, in compliance of the orders passed by the Hon'ble NGT in the matter of OA no. 1137/2024 on 25.04.2025, the joint team as constituted by the said order, visited the industry on 12.12.2024 and carried out stack emission as well as wastewater sampling of the industry. As per the analysis results, the



industry was not complying with the wastewater discharge standards as prescribed by the Board and thus the directions u/s 33-A of the Water Act, 1974 for closure were issued on 17.01.2025 and the electricity connection was disconnected on 21.01.2025. Thereafter, the industry remained closed upto 19.05.2025 on which the temporary restoration of electric connection orders were issued. The hearing before the Chairperson of the Board was attended by the Sh. Tilak Raj Arora, Proprietor of the industry. A written reply submitted by the industry was taken on record. He submitted that the industry has remained closed for a substantial amount of time in the recent past year and due to which significant losses have been borne by the industry due to which it has become tough for the industry to sustain its operations. He ensured to comply with the provisions of environmental laws in all times to come. He requested not to impose Environmental Compensation as industry has taken necessary pollution control measures as required and not in position to take more liabilities at this stage due to their bad financial condition. After hearing proprietor of the industry and officers of the Board, it was decided to impose Environmental Compensation upon the industry for degrading the environment due to past violations committed by the industry for the violation period excluding the non-operational days.

9) The present order is being issued in compliance to the decisions taken during the hearing held on 08.07.2025 for imposition of environmental compensation. It is pertinent to mention here that the Hon'ble Supreme Court of India has considered the concept of Polluter Pay's Principle in Indian Council for Enviro Legal Action and Others v/s Union of India and Others (1996) 3SCC 212, Vellore Citizens Welfare Forum v/s Union of India (1996) 5 SCC 647 and held that Polluter Pay's Principle is accepted principle and part of environmental law of the country even without specific statute. The Principle of sustainable development and precaution are also held to be the accepted principles and part of environmental laws.

10) These facts are sufficient for the imposition of Environmental Compensation by invoking the Principles of Polluter Pays, sustainable developments and precaution. The industry has, thus, made itself liable for Environmental Compensation for the period of violation from 05.06.2024 to 30.08.2024 and 12.12.2024 to 21.01.2025.

11) Thus, in view of the above recorded facts, the matter was considered for imposition of Environmental Compensation for the period of violation from 05.06.2024 to



30.08.2024 and 12.12.2024 to 21.01.2025 in accordance with the formula and methodology evolved by the Central Pollution Control Board and adopted by the Punjab Pollution Control Board. The amount of Environmental Compensation for the period of violation from 05.06.2024 to 30.08.2024 and 12.12.2024 to 21.01.2025 was calculated to be Rs. 6,30,000/- as per the following details:

For first violation under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981

Particulars	Values	
EC	PI x N x R x S x LF	
PI	80	Both the samples of Water and Air were beyond permissible limits
N	86	05.06.2024 to 30.08.2024 (excluding last day of 30.08.2024)
R	100	For small scale
S	0.5	-
LF	1.25	-
EC	80 x 86 x 100 x 0.5 x 1.25 = Rs. 4,30,000/-	

For second violation under the Water (Prevention & Control of Pollution) Act, 1974

Particulars	Values	
EC	PI x N x R x S x LF	
PI	32	Waste Water sample was beyond permissible limits
N	40	12.12.2024 to 21.01.2025 (excluding last day of 21.01.2025)
R	100	For small scale
S	0.5	-
LF	1.25	-
EC	32 x 40 x 100 x 0.5 x 1.25 = Rs.80,000/-	



	However, as per guidelines the minimum EC to be imposed on the basis of Rs. 5,000/- per day. As such, the EC for this period comes out to be $40 \times 5000 = \text{Rs. } 2,00,000/-$
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Thus, total amount of EC to be imposed =Rs. 4,30,000/- + Rs. 2,00,000/- = Rs.6,30,000/-

12) Therefore, the industry M/s Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana is hereby directed through its Proprietor to deposit an amount of Rs. 6,30,000/- as Environmental compensation for the period of violation from 05.06.2024 to 30.08.2024 and 12.12.2024 to 21.01.2025 with the office of the Punjab Pollution Control Board within 15 days, from the date of receipt of this order, failing which, the Board shall be constrained to initiate necessary action for recovery of the amount of Environmental Compensation by adopting coercive measures, thereafter.

13) Take notice that no further intimation or reminder will be issued by the Board in this regard. Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana is directed to ensure compliance of directions issued in the case. A copy of this order be supplied to all the concerned for compliance.

The orders are being issued after the approval of the Competent Authority of the Board.


Member Secretary